

ITEM NO.1701

COURT NO.2

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).484/2018

ANOOB & ORS.

Appellant(s)

VERSUS

ADDITIONAL COMMISSIONER(ADMN.) & ORS.

Respondent(s)

(IA No. 269942/2024 - APPLICATION FOR CONDONATION OF DELAY IN
 FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT
 IA No. 269940/2024 - APPLICATION FOR SUBSTITUTION
 IA No. 269943/2024 - CONDONATION OF DELAY IN FILING SUBSTITUTION
 APPLN.
 IA No. 269944/2024 - EXEMPTION FROM FILING O.T.
 IA No. 269941/2024 - SETTING ASIDE AN ABATEMENT)

Date : 17-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH
 [IN CHAMBER]

For Appellant(s) Mr. Yash Pal Dhingra, AOR

Mr. Sushant Kumar Yadav, Adv.
 Mr. Prithvi Yadav, Adv.
 Mr. Gaurav Lomes, Adv.
 Mr. Anurag Singh, Adv.
 Mr. Dhroov Kumar Singh, Adv.
 Mr. Ankur Yadav, AOR

For Respondent(s) Mr. Tanmaya Agarwal, AOR
 Mr. Wrick Chatterjee, Adv.
 Mrs. Aditi Agarwal, Adv.

Ms. Minakshi Vij, AOR
 Mr. Harpawan Kumar Arora, Adv.
 Mr. Alok Bhatt, Adv.

Ms. Asha Gopalan Nair, AOR
 Mr. Shashikant Pralhad Chaudhari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondents has no objection to the prayer made in the application for substitution.

In view of the above, delay in filing the application for setting aside abatement is condoned. Abatement is set aside.

Delay in filing the application for substitution to bring on record the legal representatives of deceased appellant no.26 is condoned.

Application for substitution to bring on record the legal representatives of deceased appellant no.26 is allowed.

Amended cause title be filed within two weeks.

The name of Mr. Ankur Yadav, Advocate be reflected in the cause list.

(SAPNA BISHT)
COURT MASTER (SH)

(VINOD KUMAR)
COURT MASTER (NSH)